

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO.HC.VII-205/2013/ 3395 /A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri T. Kalita,
District & Sessions Judge,
Dhubri.

Dated Guwahati the th 12 August, 2021.

Sub: **Car permission.**

Ref:- Your letter No. DJ.XIII-12/2012/2942/E, dtd 11.08.2021

Sir,

With reference to the above, I am directed to inform you that you have been directed to dispose of the matter of Smti. Barnali Mahanta, Adddtional District & Sessions Judge, Bilasipara, regarding permission to take her allotted official vehicle to Guwahati from the evening of 12.08.2021 till the evening of 14.08.2021, at your level.

Yours faithfully,

sd/-

3397

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-205/2013/ 3396 - /A, dated 12.8.2021

Copy to : 1. Smti. Barnali Mahanta, Adddtional District & Sessions Judge,
Bilasipara.

2. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

Ran